

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
(PRINCIPAL BENCH) COURT-I

(CAA)-373(PB)/2017

In the matter of :

Konark Cinema (P) Ltd and Naarad Media (P) Ltd

... PETITIONER

SECTION :

Under Section 230-232

Order delivered on 11.5.2018

Coram :

(R. VARADHARAJAN)
HON'BLE MEMBER (JUDICIAL)
(MS. DEEPA KRISHAN),
HON'BLE MEMBER (TECHNICAL)


For the Petitioner /Op. Creditor : Mr. D. Bhattacharyya, Ms. Deeti Ojha, Advocates
For the Respondent/Corporate Debtor :
For the Intervener : Mr. C. Balooni, Co. Prosecutor of RD (N)
Mr. Rajat Nagar for Ms. Lakshmi Gurung, St. Counsel
Income tax Deptt.


ORDER

Learned Counsel for the petitioner is present and represents that in compliance to the directions dated 31.7.2017 in relation to all the 4 Companies involved in the Scheme of Amalgamation, affidavit has been duly filed vide diary No.4428 dated 09.5.2018. It is further represented by Ld. Counsel for the petitioner that a copy of the same has also been duly made available to the Income tax Department.

A representation has been made on behalf of Ld. Standing Counsel appearing for Income tax Department that some time will be required to file the additional observations for the financial statement which has been filed by the petitioner. Taking into consideration the said representation, Income tax Department to file its observations with a copy to be made available to the other side. Post the matter for final disposal subject to the availability of the observations of IT Department.

List on 01.6.2018.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit